

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.01.2013

CP No. 65/2012 (TA No. 33/2009)

Mr. Jaswant Singh, proxy counsel for
Mr. M.B. Sharma, counsel for petitioner.
Mr. Neeraj Batra, counsel for respondent nos. 1 & 3.
Mr. Mukesh Agarwal, counsel for respondent no. 2.

The respondents had filed Misc. Application No. 391/2012 for extension of three months time to comply with the order dated 21.03.2012 passed in TA No. 33/2009, and three months' time has already been granted to the respondents to comply with the order in question vide order dated 30.11.2012 passed by this Tribunal in MA No. 391/2012.

Meaning thereby, the respondents have time to comply with the order dated 21.03.2012 passed in TA No. 33/2009 up till 28th February, 2013.

In view of this fact, the present Contempt Petition stands dismissed. Notices issued earlier to the respondents are discharged. However, the petitioner is at liberty to file fresh Contempt Petition, if the order dated 21.03.2012 passed in TA No. 33/2009 is not complied with by the respondents.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K.S. Rathore
(JUSTICE K.S. RATHORE)
MEMBER (J)

copy given vide

10/29 To 3)

10/1/13

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Kumawat